

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

(Division Bench)

Item No.-518

CP (CAA) No.-09/230/232/ND/2023(2nd Motion)

IN THE MATTER OF:

Cordial Technologies Pvt. Ltd. With SD Polyfilms Pvt. Ltd.**Applicant**

SECTION

U/s 230-232

Order delivered on 10.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rahul Gupta, CS
For the Respondent :
For the RD : Ms. Jyoti Khurana, Adv.
For the IT Dept. : Mr. Ruchir Bhatia Sr. St. Counsel & Mr. Pratyaksh
Gupta, Mr. Annant Maan, Jr. St. Counsels with
Mr. Abhijeet Anand, Adv.

ORDER

Authorized Representative on behalf of the Petitioner is present and sought further time to file the additional response to the observation made by the RD in respect of the appointed date. Proxy counsel on behalf of the RD is present and their report is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Income Tax Department is present and submitted that they have filed their report and has no objection if, the scheme is approved, however, their report is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Income Tax Department may approach the Registry and cure

the defects, if any, so that their report is reflected on the e-portal of the Tribunal. List the matter on **28.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)